

MR DEPUTY-SPEAKER : The result* of the division is : Ayes : 22 ; Noes /3 plus 1 of Shri L. N. Mishra, that is 74.

The motion was negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the following demands entered in the second column thereof

Demands Nos. 2 to 5, 12, 15, 16, 18, 20, 22, 24, 29, 32 to 34, 38 to 42, 46 to 49, 51A, 52, 54, 56, 70, 71, 78, 86, 93, 97, 101, 103, 116, 121, 122, 124, 126, 128, 133, 137, 141 and 143."

The motion was adopted.

14.44 hrs.

APPROPRIATION BILL,** 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72."

The motion was adopted

SHRI K. R. GANESH : Sir, I introduce† the Bill.

I beg to move‡ :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the Services of the financial year 1971-72, be taken into consideration "

The motion was adopted.

MR DEPUTY-SPEAKER : The question is :

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula, and the Title stand part of the Bill."

The motion was adopted

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH : I beg to move .

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is .

"That the Bill be passed "

The motion was adopted.

14 46 hrs.

DEMANDS† FOR EXCESS GRANTS (GENERAL), 1969-70

MR. DEPUTY SPEAKER : The House will now take up discussion and voting on the Demands for Excess Grants in respect of the Budget (General) for 1969-70.

*The following Members also voted for NOES : Sarvashri Banamali Patnaik, Pratap Singh Negi, Narsinh Narain Pandey, Shri Krishan Modi, T. Balakrishnaiah, and S. T. Pandit.

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†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

DEMAND No 4—DEFENCE SERVICES, EFFECTIVE AIR FORCE

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 2,65,54,717 be granted to the President to make good an excess on the grant in respect of 'Defence Services, Effective Air Force' for the year ended the 31st day of March, 1970."

DEMAND No. 5—DEFENCE SERVICES, NON-EFFECTIVE

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 18,642 be granted to the President to make good an excess on the grant in respect of 'Defence Services, Non-Effective' for the year ended the 31st day of March, 1970."

DEMAND No. 23—PENSIONS AND OTHER RETIREMENT BENEFITS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 3,91,954 be granted to the President to make good an excess on the grant in respect of 'Pensions and other Retirement Benefits' for the year ended the 31st day of March, 1970"

DEMAND No. 34—MINISTRY OF FOREIGN TRADE AND SUPPLY

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 74,592 be granted to the President to make good an excess on the grant in respect of 'Ministry of Foreign Trade and Supply' for the year ended the 31st day of March, 1970."

DEMAND No. 40 - PUBLIC WORKS

MR. DEPUTY-SPEAKER : Motion moved.

"That a sum of Rs. 19,57,848 be granted to the President to make good an excess on the grant in respect of 'Public Works' for the year ended the 31st day of March, 1970."

DEMAND No. 53—ANDAMAN AND NICOBAR ISLANDS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 22,61,685 be

granted to the President to make good an excess on the grant in respect of 'Andaman and Nicobar Islands' for the year ended the 31st day of March, 1970."

DEMAND No. 62—MINISTRY OF INFORMATION AND BROADCASTING

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 51,325 be granted to the President to make good an excess on the grant in respect of 'Ministry of Information and Broadcasting' for the year ended the 31st day of March, 1970."

DEMAND No. 77—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 5,04,058 be granted to the President to make good an excess on the grant in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals' for the year ended the 31st day of March, 1970."

DEMAND No 78—MINISTRY OF SHIPPING AND TRANSPORT

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 2,51,005 be granted to the President to make good an excess on the grant in respect of 'Ministry of Shipping and Transport' for the year ended the 31st day of March, 1970"

DEMAND No. 79—ROADS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 84,89,601 be granted to the President to make good an excess on the grant in respect of 'Roads' for the year ended the 31st day of March, 1970."

DEMAND No. 83—MINISTRY OF STEEL AND HEAVY ENGINEERING

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 1,18,624 be granted to the President to make good an ex-

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cess on the grant in respect of 'Ministry of Steel and Heavy Engineering' for the year ended the 31st day of March, 1970."

DEMAND NO. 94—POSTS AND TELEGRAPHS—DIVIDEND TO GENERAL REVENUES, APPROPRIATION TO RESERVE FUND AND REPAYMENT OF LOANS FROM GENERAL REVENUES

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 5,01,08,331 be granted to the President to make good an excess of the grant in respect of 'Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Fund and Repayment of Loans from General Revenues' for the year ended the 31st day of March, 1970."

DEMAND NO. 103—DEFENCE CAPITAL OUTLAY

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 5,45,41,422 be granted to the President to make good an excess on the grant in respect of 'Defence Capital Outlay' for the year ended the 31st day of March, 1970."

DEMAND NO. 109—COMMUTED VALUE OF PENSIONS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum of Rs. 22,06,518 be granted to the President to make good an excess on the grant in respect of 'Commuted Value of Pensions' for the year ended the 31st day of March, 1970."

The Demands for Excess Grants are before the House.

SHRI S. M. BANERJEE (Kanpur) : There is a demand which refers to tax on income including corporation tax, etc. I want to know whether a new committee has been set up to investigate into evasion or concealment of income tax because according to the latest figures the income-tax arrears had risen to Rs 575 crores. We find that big business houses are in awful arrears. We are told sometimes that these figures relate only to effective arrears and that evasion is more than that. What

effective steps have been taken to realise income tax from those who have not paid it? I know for instance that in Kanpur in 1957 the figure was Rs. 4.98 crores. In fact the non-payment of Government revenues is the capital of some of the capitalists of Kanpur. They do not pay the dues of Government; it is their capital.

Still a sum of Rs. 31 lakhs was written off in one case. After great persuasion, I am told the Finance Ministry has again pursued the matter. I want to know what has happened to it.

I also want to know whether Government are applying their mind to the awful condition of Government pensioners. In some cases, their condition excites horror than pity. In Delhi, whenever we addressed election meetings, the poor pensioners used to come and ask us what the Government is doing for them. Even the C.G.H.S. scheme to which we are entitled is denied to them. We are not supposed to be Government servants; even if we are, we are the most casual employees because our services can be terminated without any notice. Still, we are entitled to this scheme. We were given an assurance that Government pensioners will be covered by the C.G.H.S. but till today this has not been implemented. If I am wrong, I shall be happy to be corrected. When we said that the Pay Commission should go into their conditions, it was rejected on the ground that it is not strictly within the terms of reference. If that were so, it was open to Government to increase the quantum of pension. A pension of Rs. 30 or 60 or even 100 is nothing these days. In one hour's time, we increased our allowance from Rs. 31 to Rs. 51 per day. But we have not been able to adopt any policy by which the fate of the pensioners can be changed. They have already submitted a memorandum to Government and they are meeting ministers and officials of Government. At the fag end of their lives, something must be done to see that their condition is improved.

Even during the British time, even though I want that that time should never come again, when an employee on the verge of retirement went to bid good-bye to his boss, that officer used to employ his son immediately. Today, according to the Constitution, this cannot be done because no favouritism can be shown to a particular person. The Railways give some

preference to the children of retired Railway employees, but in other Central Government undertakings, this is not being done. Some method should be found out by which some relief can be given to Government pensioners either by employing their sons or increasing the quantum of pension.

Coming to the Information and Broadcasting Ministry, the lady minister, Shrimati Nandini Satpathy, said that something has been done for the staff artistes in AIR. But I want to know whether it is a fact that some categories of employees have not been benefited by this. They have already submitted a memorandum to Government and they have met the minister also. If so, I would request the hon. Minister to throw some light on this and let us know whether the conditions of those employees will also be changed.

Coming to the Ministry of Foreign Trade and Supplies, let us know exactly how many textile mills have been taken over by the National Textile Corporation. A difficulty was experienced in connection with two mills in Kanpur. An investigation had to be carried out and the owner of that particular mill used to approach the High Court and get an injunction. So, it was not possible. Then, we ungrudgingly and willingly passed a legislation here, amending the Industries (Development and Regulation) Act, to remove that difficulty. I would like to know whether those two mills in Kanpur have been taken over by this Corporation.

Lastly, in the defence department, especially in the ordnance factories, still a large portion of the work is given to the contractors. It is high time that the contract system is ended. Even during the recent war we have seen how some of the contractors have betrayed the country. I produced before the Defence Ministry officials a quilt supplied by a contractor, which was supplied to our jawans fighting at an altitude of 14,000 ft. which contained no cotton but only cotton waste. So, more orders should be placed with the ordnance factories and their full capacity utilized because we have skill and capacity there.

Last but not the least, I would come to the Pay Commission. The hon. Minister said that the First Pay Commission took one year and the Second Pay Commission took two years. Let the Third Pay Com-

mission not take three years; let it not take more than two and a half years. Without imputing any motive to the members of the Pay Commission, I have sometimes a feeling that it is a question of employment in their case also. The moment they submit their report they will become unemployed. Can we not assure them alternative jobs so that they will submit the report without further delay? I do not want any assurance from the government. Let them convey this feeling to the Pay Commission. Now the Central Government employees feel hurt. This time we have seen how they have voted against reactionary parties and supported the progressive groups. I know the Finance Minister is a man who believes in progressive methods.

AN HON. MEMBER : Socialism.

SHRI S. M. BANERJEE : I do not know who is practising socialism. He is a progressive person. So, I would request him to ask the Pay Commission to expedite their report. With these words, I support these demands.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, these excess demands for 1969-70 were scrutinised by the Public Accounts Committee in their sitting held on the 20th December, 1971. The Committee in paragraph 234 of their 29th Report presented to Parliament on the 21st December, 1971 recommended the regularisation of these excess demands by Parliament. The presentation of these excess demands follows that particular recommendation of the Public Accounts Committee. These demands were presented during the current session on the 13th March, 1972.

The hon. Member has raised some specific points. One question refers to the pensioners. The stand of the government on that question has been stated from time to time. After the Third Pay Commission has presented its report about the serving employees and their retirement benefits we will give consideration to the question of pensioners.

MR. DEPUTY-SPEAKER : The question is—

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be

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granted to the President to make good the amounts spent during the year ended 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

Demands Nos. 4, 5, 23, 34, 40, 53, 62, 77 to 79, 83, 94, 103 and 109."

The motion was adopted.

14 56 hrs.

APPROPRIATION (NO. 2) BILL*, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year.

MR DEPUTY-SPEAKER. The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce† the Bill.

Sir, I beg to move :**

"That the Bill to provide for the authorisation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the authorisation of moneys out of the Consolidation Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year be taken into consideration."

The motion was adopted.

MR DEPUTY-SPEAKER : The question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill "

The motion was adopted.

Clauses 2 and 3, the Schedule Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH : Sir, I beg to move :

"That the Bills be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.58 hrs.

SUPPLEMENTARY DEMANDS** FOR GRANTS (RAILWAYS), 1971-72

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on the Supplementary Demands for Grants (Railways).

DEMAND NO. 3—PAYMENTS TO WORKED LINES AND OTHERS

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,19,000 be granted to the

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†Introduced with the recommendation of the President.

**Moved with the recommendation of the President.